

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1700
ANSWERED ON 28TH DECEMBER, 2017

SPEED GOVERNORS

1700. SHRI RAJAN VICHARE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether installation of speed governors in commercial vehicles is mandatory with the aim of reducing road accidents by limiting the speed of commercial vehicles to 80 KMPH, if so, the details thereof;
- (b) whether the decision of the Government making speed governors in all commercial vehicles mandatory has been opposed by Taxi operators at large, if so, the details thereof;
- (c) whether the Government has ensured compliance of its order by all commercial vehicle owners; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) This Ministry has issued notifications GSR 290(E) dated 15.04.2015 and GSR 424(E) dated 01.05.2017 mandating fitment of speed governor on certain category of transport vehicles with maximum pre-set speed of 80 kmph and for transport vehicles like dumpers, tankers, school buses, those carrying hazardous goods with maximum speed of 60 kmph.

(b) to (d) It has come to the notice of this Ministry that transport vehicle owners are facing problems to comply with the notifications GSR 290(E) dated 15.04.2015 and GSR 424(E) dated 01.05.2017 due to non-availability of speed governors for certain models of motor vehicles.

In view of the problems being faced by transport vehicles owners, this Ministry has issued advisory dated 21.12.2017 to all the States/UTs that the States may take recourse of the provisions of Section 110(3) (b) of the Motor Vehicles Act, 1988 which empowers the State Governments to exempt any motor vehicles or any class or description of the motor vehicles from the Rules made under sub-section 1 of section 110 of the Motor Vehicles Act, 1988 to exempt specific models of transport vehicles from the requirement of fitment of speed governor till the time the speed governors of at-least two or three manufacturers are available at competitive rates, for fitment by the transport vehicles owners. Implementation of the provisions of the Central Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is the responsibility of the respective States/UTs.
